near the major export-oriented industries; and

Kms

(c) whether any State Government has proposed for such a venture and submitted any proposal and if so, what are the details thereof?

THE MINISTER OF STATE INTHE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN MINISTRY OF INDUS-THE TRY (SHRI M. ARUNACHA-LAM): (a) to (c) The Govern-'ment recognises the need for setting up of various component manufacturing industries in the country. In the last few years, the Government have substantially liberalised the industrial Licensing policy and Procedures like de-licensing of specific industries and de-licensing for non-MRTP/non-FERA Companies up to an investment of Rs. 50 crores in backward areas and Rs. 15 crores in non-backward areas, subject to specific conditions. All these facilities are available for the setting up of components manufacturing units. Various steps have also been taken for promoting small scale ancillary Units in the country to" meet the requirements of both large and medium Under-For the technological upgradation of components manufacturing industries, transfer of foreign technology is being allowed on a case to case basis. Proposals for the setting up of units for the manufacture of components are considered on merits.

Complaints to MRTPC against manufacturers of Consumer items

2388. DR. YELAMANCHILI SIVAJI: Will the Minister of INDUSTRY be pleased to state:

(a) whether there are any complaints with MRTPC against the manufacturers of cigarette, tooth paste, shaving cream and other consumer items about manipulation of production, creation of artificial scarcity and tying up of sales of some of the slow moving products with fast moving ones; and

(b) if so, what action has been taken thereon and if no action has been taken so far, what are the reasons therefor?

THE MINISTER OF STATE FOR INDUSTRIAL DEVELOP-MENT INTHE MINISTRY OF INDUSTRY (SHRIM. ARUNA-CHALAM): (a) and (b) The MRTP Commission does not maintain product-wise details of sucn complaints. The Commission, being a quasi-judicial body, is empowered to take appropriate action on such complaints of consumers under the provisions of the MRTP Act, 1969.

Complaints against the Director(PI)

2389. SHRI CHANDRIKA PRASAD TRIPATHI: Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that the services of former Director(PI) of his Ministry have been placed at the disposal of the State Government;
- (b) if so, when the communication was sent and what are the details thereof?
- (c) whether it is also a fact that the complaints received against him have neither been investigated nor have been brought to the notice of the State Government;
- (d) what are the details of the complaints received and what are the reasons for not investigating the matter; and
- (e) what steps are being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIA-MENTARY AFFAIRS AND MINISTER OF STATE IN THE 103

DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI P.. NAMGYAL): (a) to (e) A request has recently been made for replacement for a Director level. officer on expiry of nis. normal teniae in Octobcu 1989. A similar request has also been made for replacement of a Depiity Secretary level officer on expir.y of his tenure. Tueso requests were made in the month of June, 1989. While a complaint was received in respect of one of these officers, it was not pursued further as the complaint was of a general and private nature and it was felt that no useful purposs would be served in following up the complaint keeping the allegations in view. •

Sick Units owned/managed by big industrial houses

2390. DR. YELAMANCHILI SIVAJI: Will the Minister of IN-DUSTRY be pleased to state:

- (a) what is the number of sick industrial units which are owned/managed by big industrial houses along with the details of such units of each industrial house; and
- (b) what is the amount of the public financial institutions locked up in these units?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b) Information is being collected and will be laid on the Table of the House.

Action against M/s. Habitat Pvt. Ltd., New Delhi

- 2391. SHRI DHULESHWAR THE MINISTRY OF INDUSTING MEENA: Will the Minister of IN- (SHRI M. ARUNACHALAM) DUSTRY be pleased to state: (a) No, Sir.
- (a) whether Government are j aware that M/s. Habitat Private Limi-

- ted, 114 Skylark Building, Nehru Place, New Delhi has collected a huge amount from the public on the pretext of providing farm houses in and around Delhi without having any land in its possession;
- (b) if so, what are the details in tin's regard and whether the above company has money so collected from the public in its books; and
- (c) what action Government propose to take against the company *I*

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM):
(a) to (c) The MRTP Commission has ordered investigation in the matter.

The Commission being a quasijudicial body, is empowered to take appropriate action under the provisions of the MRTP Act, 1969.

Delicensing of certain products of photographic industry

2392. SHRI SUBRAMANIAN J | SWAMY : Wil! the Minister of INi DUSTRY bs pleased to state:

- (a) whether Government have decided to delicense the confectioning and slitting of photographic products industry; and
- (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) No, Sir.

(b) In view of (a) above, question does not arise.